

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 646 OF 2019 IN DFR NO. 1946 OF 2019

Dated: 29th April, 2019

Present: **Hon'ble Mr. Justice N.K. Patil, Judicial Member**
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Tamil Nadu Newsprint and Papers Limited **Appellant(s)**
Versus
Tamil Nadu Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. S. Vallinayagam
Ms. S. Amali for R-2

ORDER

The learned counsel Mr. S. Vallinayagam accepts notice on behalf of Respondent No.2.

The learned counsel appearing for the Appellant is directed to serve the appeal papers to the learned counsel appearing for the Respondent No.2 during the course of the day.

(IA No. 646 of 2019 – for urgent listing)

Heard learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant. The learned counsel for the Appellant, at the outset submitted that the instant application is filed on the ground of urgency. Further, he has submitted that, in the light of the statement made in the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission of the learned counsel appearing for the Appellant, as stated supra, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

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Registry is directed to number the appeal and list the matter for admission on **30.04.2019** in the event defects are cured.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member